NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: **SHRI SHYAM BABU GAUTAM** **HON'BLE MEMBER (TECHNICAL)** **TMT. T.KRISHNA VALLI** **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/02/KOB/2024
SECTION	SEC 241 & 242 C/ACT.
NAME OF PARTIES	VARGHESE LOUIS PULIKOTTIL V/S ELSAAN INDUSTRIES PRIVATE LIMITED AND 3 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	TERRY V JAMES , MARY FLINTO E V.
RESPONDENTS ADVOCATE/ PROFESSIONAL	P P ZIBI JOSE, ROC

10 April 2024

O R D E R

CP(C/ACT)/02/KOB/2024

Learned Counsel, Mr. Terry V James appears physically on behalf of the Petitioner. Learned Authorized Representative PCS, Mr. P P Zibi Jose appeared physically on behalf of Respondents 1 to 3 and submited that he has filed the reply affidavit, which is delayed by 26 days. The said delay of 26 days in filing reply needs to be condoned. It is brought to our notice that the Registry has put a defect. Unless and until the delay is condoned, the reply affidavit will not be taken on record.

On oral submission of the Learned Authorized Representative appearing for R1-R3 the delay of 26 days is condoned. Registry is directed to take the reply on record. Copy of the reply shall also be served on the counsel appearing for the Petitioner.

Petitioner Counsel seeks time to file rejoinder. Time granted, let the same be done within a period of two weeks. Copy of the same shall also be served on the Counsel appearing for the Respondent.

List this matter for further consideration on **22.05.2024.**

Sd /- **Sd /-**

SHYAM BABU GAUTAM
MEMBER (TECHNICAL)

T.KRISHNA VALLI
MEMBER (JUDICIAL)